

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

...

Date of Decision: 25.4.94.

OA 613/93

K.C. MISRA ... APPLICANT.

vs.

UNION OF INDIA & OTHERS ... RESPONDENTS.

CORAM:

HON'BLE MR. GOPAL KRISHNA, MEMBER (J).
HON'BLE MR. O.P. SHARMA, MEMBER (A).

For the Applicant ... SHRI T.P. SHARMA.

For the Respondents ... SHRI U.D. SHARMA.

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (J).

Applicant K.C. Misra has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying that the action of the respondents in not releasing the revised pay scales w.e.f. 1.1.73 be quashed, the respondents be directed to provide the revised pay scales to him with interest and they be further directed to refund the differences of the enhanced dearness allowance for November and December, 1985 and other dues as admissible under rules.

2. We have heard the learned counsel for the parties. It transpires from the communications dated 23.8.89 (Annexure A-1), 12.9.89 (Annexure A-2) and 25.5.92 (Annexure A-10) that this matter of the applicant is under consideration of the respondents. The applicant's counsel says that the applicant now wants to make a detailed representation regarding his grievance to the respondents nos.2 and 3 and he intends that the representation to be made by him should be decided through a detailed order on merits.

3. This application is, therefore, disposed of with the following directions:-

- i) The applicant shall make a representation to respondents nos.2 and 3 within 15 days from today.

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ii) The respondents Nos.2 and 3 are directed to dispose of the representation on merits through a speaking order within two months of the receipt thereof.

iii) No order as to costs.

(O.P. SHARMA
MEMBER (A))

Gopala Krishna
(GOPAL-KRISHNA)
MEMBER (J)